

BRIEF ON REX

Director General of Foreign Trade vide Public Notice No.51/2015-2020 dated 30.12.2016 inserts a new sub para (c) under Para 2.104 Generalised System of Preferences (GSP) as under:

- (c) The European Union (EU) has introduced a self-certification scheme for certifying the rules of origin under GSP from 1.1.2017 onwards. Under the Registered Exporter System (REX) being introduced from 1.1.2017, exporters with a REX number will be able to self-certify the Statement on Origin of their goods being exported to EU under the GSP Scheme. The registration on REX is without any fee or charges and this system would eventually phase out the current system of issuance of Certificates of Origin (Form-A) by the Competent Authorities listed in Appendix-2C of FTP (2015-20) by 1.1.2018 (one year transition period). The details of the scheme are at Annex 1 to Appendix 2C of the Foreign Trade Policy (2015-20).

Introduction:

1.1 The EU has been continuously undertaking reforms of its GSP rules of origin. One such reform finalised in 2011 relates to the self-certification of the rules of origin criteria by exporters themselves. The purpose of this reform is to facilitate trade and reduce administrative burden and costs for exporters.

1.2 Under the new scheme of self-certification, being introduced from 1.1.2017, the current system of issuance of certificates of origin (Form-A) by competent authorities as listed in Appendix 2C of Foreign Trade Policy (2015-20) will be replaced with *statements on origin* to be issued by exporters themselves. This *statement on origin* is to be made out on, on any commercial document (such as commercial invoice etc.) of the exported consignment. However, during the transition period of twelve months from 1.1.2017 until 31.12.2017, the competent authorities [as listed in Appendix 2C of the FTP (2015-20)] would continue to issue certificates of origin (Form A) at the request of exporters who are not registered in the REX system. At the end of this period, i.e. from 1.1.2018 onwards, the consignments above the value of ₹ 6000 will be entitled to GSP preferential tariff treatment, only if accompanied by a statement on origin made out by a registered exporter. Exporters consigning low value goods (i.e. less than ₹6000 per consignment) are however entitled to make out statements on origin without being registered in REX, instead of submitting *Form-A* from 1.1.2017 itself.

1.3 As exporters are in the best position to assess the origin of their products, the European Union considers it appropriate that the exporters directly provide their customers in the EU with *statements on origin* that no longer need to be endorsed by their national authorities. For this purpose, exporters will need to be registered by the competent authorities in an electronic system, named the REX system, or the *Registered Exporter System*.

1.4 The competent authorities would have access to the REX system for registration of exporters as well as access to relevant information. The registration of exporters in the system will not require any fees. An exporter will be registered in the system only once and the REX system will be common to the GSP schemes of the European Union, Norway, Switzerland and Turkey (based on Turkey fulfilling certain conditions).

1.5 The REX is a composite system relating to both registration of exporters and all other aspects related to the self-certification of the rules of origin under the EU GSP. The rules of the REX system are laid down in European Commission's Implementing Regulation (EU) No 2015/2447 [the Union Customs Code (UCC) "Implementing Act"(IA)]. The details on the REX system are available at the following URL:

https://ec.europa.eu/taxation_customs/business/calculation-customs-duties/rules-origin/general-aspects-preferential-origin/arrangements-list/generalised-systempreferences/the_register_exporter_system_en

1.6 Questions and Answers on the reform of GSP rules of origin can also be accessed at [http://europa.eu/rapid/press-release MEMO-10-588_en.htm?locale=en](http://europa.eu/rapid/press-release_MEMO-10-588_en.htm?locale=en)

1.7 While the REX system will come into operation on 1.1.2017 and exporters will be able to submit their applications for registration under REX w.e.f 1.1.2017, the registration on the REX System will only be done when EU operationalizes the system and gives access to the system to competent authorities in India. Exporters may submit their applications to the competent authorities as listed in Annexure 1(b) who will receive such applications, verify the details therein and if accepted, these applications will be registered on the REX once their access to REX is permitted. Upon registration with REX, they will intimate the REX registration number and its validity date to the exporters through email and a communication at the address indicated in the application form.

2. Tasks and responsibilities of the competent authorities under the REX system:

2.1 Under the EU GSP self-certification system, all the beneficiary countries would have two types of competent authorities namely.

- i. Competent authority for administrative cooperation (ADC) which interfaces with the EU on issues related to the EU GSP and takes overall policy decisions on the EU GSP
- ii. Competent authority for registration (REG) which is responsible for registration of exporters through local users as also assistance related to verification.

2.2 Each of these competent authorities must have at least one local administrator namely

- i. Local administrator(s) for administrative cooperation (ADC)
- ii. Local administrator(s) for registration (REG)

The role of the local administrators is to create local users in their competent authority. Hence, the Local Users for registration (REG) would be created by the Local Administrators for registration (REG). The exporters would need to approach these local users for registration (REG) to undertake a one time registration for exports under the EU GSP self- certification.

2.3 The Department of Commerce is the Local Administrator of India for Administrative Cooperation (ADC) under the EU GSP self-certification scheme. Besides, the Department of Commerce, India would have sixteen Local Administrators for Registration (REG). The **Local Administrators for Registration** along with the name of their nodal officers, designation, email id and telephone numbers is

listed at **Annexure-"1A"**. All these Local Administrators would access the REX system through their ECAS IDs. The Local Administrators for Registration on the request of the Local Administrator for Administrative Cooperation (i.e the Department of Commerce) will also provide all support requested by the Commission for the monitoring of the proper management of the scheme in the country, including verification visits on the spot by the Commission or the customs authorities of EU Member States.

2.4 The Local Administrators for Registration would nominate and create the **Local Users for Registration (REG)** in the REX system through their ECAS IDs. This would have to be done by logging into the T-REX (sub-component of the REX system) and registering the local users. Local Administrators for REG would also train the Local Users in registering exporters under the REX system. Local Administrators for REG will maintain updated record of its Local Users for Registration (name, address, email id and phone no.) and intimate any change in details of Local Users for Registration to EU / Switzerland / Norway administrators and to Department of Commerce at the following email IDs

d1rmtr-doc@nic.in

usrmtr-doc@nic.in

moc_rmtr@nic.in

The Local users for Registration (REG) nominated by the Local Administrators for Registration are at **Annexure-"1B"**.

Updates on the REX system can be viewed at **dgft.gov.in**

2.5 The Local Users for Registration shall undertake the following tasks:

- i. Disseminate information on the REX system to exporters and other stakeholders;
- ii. Receive signed applications for registration in REX from exporters in the requisite format (Annexure-"1C"). The REX system provides for a Pre-Application component (AREX Form) which allows exporters to fill their details in a REX Pre-Application form and print it. The same can be signed and submitted manually to the Local User. When being processed, the Local User will retrieve the related information using the exporter's IEC number/Importer Exporter profile.
- iii. Register Exporters on REX, using either details from Pre-Application (AREX Form) or using details from the paper based application signed and submitted by the exporter;
- iv. Check whether the applications submitted contains all the information required;
- v. Check that the applicants are established and functional manufacturers or traders, and their Importer Exporter Code (IEC) is not under DEL(Denied Entity List);
- vi. Enter information about the exporters into the REX system and assign registered exporter (REX) number, in the 20 digit format namely INREX [10 digit IEC number]- [2 digit alphabetical code for Local Administrator]-[3 digit numeric code for Local User for Registration beginning from 001 until 999]. The two digit alphabetical code for Local Administrator for Registration is given in Appendix IA while the term "INREX" stands for India REX,);
- vii. Inform exporters of their REX number; date of registration in REX any other relevant details through both email and a hard copy. The date from which the registration is valid should be the date on which the complete application was received by the Local User;
- viii. Store the application form in safe custody;
- ix. Keep the electronic record of registered exporters up-to-date;

- x. Recommend to the Local Administrator for Registration, the revocation of the exporter's registration if the exporter:
 - a. no longer exists, no longer intends to export goods under the GSP or no longer meets the conditions for exporting goods under the GSP;
 - b. intentionally or negligently draws up, or causes to be drawn up, a statement on origin which contains incorrect information and leads his customer to wrongfully obtaining preferential tariff treatment in the EU;
 - c. fails to keep information relating to his registration up-to-date, where this shortcoming is considered to be serious;
- xi. inform registered exporters whose registration has been revoked on the action taken for revocation of the date from which the revocation will take effect
- xii. carry out regular checks, verification and audits on registered exporters, based on the requests of EU Member States Or after obtaining the consent of both the Local Administrator for Registration (REG) and the Local Administrator for Administrative Cooperation (ADC).
The fees charged for checks, verification and audits will commensurate with the cost of services rendered. The Local User for Registration (REG) will provide details of the fees to be charged by it (including a rough estimate of the total cost to the exporter) to both the Local Administrator for Registration (REG) and the Local Administrator for Administrative Cooperation (ADC).
- xiii. Re-registration of the exporter based on the due process of checks and based on recommendation of the Local Administrator for Registration (REG).
- xiv. Send on a monthly basis, the summary of the *statements on origin* to the Local Administrator for Registration and the Local Administrator for Administrative Cooperation (ADC).

2.6 In accordance with Article 93 of the reformed EU GSP rules of origin under Regulation **2015/2447** the competent authorities must revoke a registration if the registered exporter no longer exists, no longer intends to export goods under the GSP or no longer meets the conditions for exporting goods under the GSP.

2.7 Without prejudice to the system of penalties and sanctions applicable in the beneficiary country, if a registered exporter intentionally or negligently draws up, or causes to be drawn up, a *statement on origin* which contains incorrect information and leads his customer to wrongfully obtaining preferential tariff treatment in the EU, the Local User must recommend revocation of the exporter's registration to the Local Administrator for Registration. The Local User for Registration may also recommend revocation to the Local Administrator for Registration if the registered exporter fails to keep information relating to his registration up-to-date and this shortcoming is considered to be serious.

2.8 Without prejudice to the possible impact of irregularities found on pending verifications, revocation of the registration can only take effect for statements made out after the date of revocation. Exporters whose registration has been revoked may only be registered again if they prove that they have remedied the situation.

2.9 An appeal against the revocation and annulment of the Registration of an exporter shall lie with the Local Administrator for Administrative Cooperation (ADC).

3. Tasks and Responsibilities of the Registered Exporters under the REX System

3.1 To be registered, an exporter must file an application with one of the Local Users for Registration (REG). The selection of the Local User for Registration (REG) is to be made taking into account the products being exported, nature of the unit (SEZ or DTA) etc. . The application must be made using the form set out in **Annexure -"1C"** and must contain all the information. Exporters will also have the possibility to pre-encode their application in the Pre-Application component (AREX Form) of the REX system and print it. Paper copy of the application with hand-written signature has to be submitted to the Local User. The application will only be accepted by the competent authorities if it is complete. Registration is valid from the moment a complete application is submitted by the exporter. There is no impact on the exporter if there is a technical problem for the registration or if the competent authorities have organizational difficulties to register the exporter immediately.

3.2 An exporter will be registered in the system only once, as the REX system is common to the GSP schemes in the EU, Norway and Switzerland. It will also apply to Turkey's GSP scheme, once that country meets certain conditions. However, these GSP schemes may differ in terms of country and product coverage. As a result, a particular registration will only be effective for exports under a GSP scheme that considers India as a beneficiary country.

3.3 By completing the form, exporters consent to this information being stored in the Commission's database and being published on a publicly accessible website. In column 6 of the application form the Exporter must indicate as to whether the information furnished by him can be published on the public website. If the exporter gives his consent, the IEC number, name, address, contact details and the registered exporter and the indicative description of his goods which qualify for preferential treatment are made public on the Internet. If the exporter doesn't give his consent, only the REX number, its validity date, address where the registered exporter is established and date of the revocation of the registration where applicable, is shared on the internet; besides also indicating as to whether the registration applies also to exports to Norway or Switzerland.

3.4 Exporters, whether registered or not, (i.e even those whose consignment values are less than $\text{€}6000$) must comply with the following obligations:

- i. they must maintain appropriate commercial accounting records for the production and supply of goods qualifying for preferential treatment;
- ii. they must keep available all evidence relating to the material used in manufacturing these goods;
- iii. they must keep all customs documentation relating to the material used in manufacturing these goods;
- iv. for at least three years from end of the calendar year in which the statement on origin was made out, or more if required by national law, they must keep records of:
 - v. the statements on origin they made out, and
 - vi. details of their originating and non-originating materials, its production and stock accounts.

3.5 These records and statements on origin may be kept in an electronic format but must allow the materials used in manufacturing the exported products to be traced and their originating status to be confirmed. These obligations also apply to suppliers who provide exporters with suppliers' declarations certifying the originating status of the goods they supply.

3.6 Registered exporters must immediately inform the competent authorities (i.e. Local User for Registration where exporter applied for REX No.) of changes to the information they provided during registration. Registered exporters who no longer meet conditions for exporting goods under the scheme or no longer intend to export goods under the scheme must inform the competent authorities of this.

3.7 The Registered exporters would provide a summary of the "statement on origin" to the Local Users for Registration. This summary would contain the following details:

- i. HS Code,
- ii. Description,
- iii. Document No/ date on which Statement on Origin is made out,
- iv. FOB value of exports (in \$),
- v. destination port,
- vi. destination of export
- vii. Origin Criteria, W/P HS four digit

4. Documents to be used by the exporters registered in REX

4.1 The "statement on origin" is made out by the registered exporter in the country of export to the EU as soon as the exportation has taken place or is ensured, if the goods can be considered as originating in the beneficiary country concerned. However, the registered exporter must indicate another beneficiary country on the "statement on origin" if:

- Regional or inter-regional cumulation takes place between the beneficiary countries in question, and
- In the country of export to the EU, the goods were subject to working or processing operations insufficient to confer origin as listed in Article 78(1) (b) to (q) of the reformed EU GSP rules of origin.

4.2 The exporters must provide the statement on origin to their customer(s) in the EU. It must contain the details specified in **Annexure "ID"** of this document. A "statement on origin" may be made out in English or any other language approved in the EU regulations on any commercial document allowing the exporter, consignee and the goods involved to be identified.

4.3 When bilateral or regional cumulation applies, the exporter of a product manufactured using materials originating in a party with which cumulation is permitted, can rely on the "statement on origin" provided by its supplier. In these cases, the "statement on origin" made out by the exporter must contain the indication: "EU cumulation" or "regional cumulation".

4.4 When cumulation under Article 85 of the reformed EU GSP rules of origin applies, the exporter of a product manufactured using materials originating in a party with which cumulation is permitted, can rely on the proof of origin provided by its supplier and issued in accordance with the provisions of GSP rules of origin in Norway or Switzerland (and, in future, Turkey). In these cases, the statement on origin made out by the exporter must contain one of the indications:

–Norway cumulation or –Switzerland cumulation or –Turkey cumulation

4.5 When extended cumulation under Article 86(7) and (8) of the reformed EU GSP rules of origin applies, the exporter of a product manufactured using materials originating in a party with which extended cumulation is permitted, can rely on the proof of origin provided by its supplier and issued in accordance with the provisions of the relevant free-trade agreement between the EU and the relevant party. In these cases, the statement on origin made out by the exporter must contain the indication: –extended cumulation with country 'X'

4.6 A *statement on origin* must be made out for each consignment. In exceptional circumstances, a statement on origin may be made out after the goods have been exported (–retrospective statement) as it is presented in the Member State of declaration, for release for free circulation, no more than two years after the goods were imported. A statement on origin is valid for 12 months from the date on which it is made out.

4.7 A *statement on origin* may cover several consignments if the goods meet the following conditions:

- i. They are dismantled or non-assembled products within the meaning of general rule 2(a) of the Harmonised System.
- ii. are falling within Section XVI or XVII or heading 7308 or 9406 of the Harmonised System, and
- iii. are intended to be imported in installments.

4.8 The reformed EU GSP Rules of Origin may be accessed at the following links:

- i. http://unctad.org/en/PublicationsLibrary/itcdtsbmisc25rev3add1_en.pdf
- ii. [https://ec.europa.eu/taxation_customs/business/calculation-customs-duties/rules-origin/general-aspects-preferential-origin/arrangements-list/generalised-system-preferences_enhttp://exporthelp.europa.eu/thdapp/display.htm?page=cd/cd_RulesOfOriginOCTs.html&docType=main& language Id=ENAnnexes:](https://ec.europa.eu/taxation_customs/business/calculation-customs-duties/rules-origin/general-aspects-preferential-origin/arrangements-list/generalised-system-preferences_enhttp://exporthelp.europa.eu/thdapp/display.htm?page=cd/cd_RulesOfOriginOCTs.html&docType=main& language Id=ENAnnexes)
- iv. http://ec.europa.eu/taxation_customs/customs/customs_duties/rules_origin/index_en.htm

5. Fee for issuance of (i) Preferential Certificate of Origin and (ii) Post Verification of self certified COO under EU-GSP under verification fee under other FTAs has been laid down vide Public Notice No.52/2015-2020 dated 30.11.2018 as under:-

S. No	Particulars	Scale of Fee (in Rupees)
14.	Issue of Preferential Certificate of Origin.	Rupees Six Hundred.
15.	Post verification of self certified Certification of Origin under EU-GSP and verification fee under other FTAs	<p>i) Rupees Seven Thousand Five Hundred for verification of single unit and</p> <p>ii) Rupees Twelve Thousand for verification of multiple units.</p> <p>Agencies may charge TA and DA as per government rates separately from the unit.</p>

[Link: <http://dgft.gov.in/sites/default/files/PN-52-dt-30.11.18%28E%29.pdf>]

6. Provision for fees for (i) Preferential Certificate of Origin & (ii) Post Verification of self certified Certificate of Origin under EU-GSP has been laid down vide Public Notice No.53/2015-2020 dated 30.11.2018 as under:-

2.103 (e) Fees chargeable for issuance of preferential Certificate of Origin is as detailed in Appendix – 2K. The same would also be applicable as verification fee for Rules of Origin Certificate issued under any Free Trade Agreements, in case of verification as detailed in Appendix – 2K. However, the provision of Tatkal certificate of origin as being provided by some of the agencies would be discontinued. The Certificate of origin will be delivered within 24 hours/1(one) working day of the application made.

2.104(A)(c)

Existing para	Revised para 2.104 (A) (c)
The European Union (EU) has introduced a self-certification scheme for certifying the rules of origin under GSP from 1.1.2017 onwards. Under the Registered Exporter System (REX) being introduced from 1.1.2017, exporters with a REX number will be able to self-certify the Statement on Origin of their goods being exported to EU under the GSP Scheme. The registration on REX is without any fee or charges and this system would eventually phase out the current system of issuance of Certificates of Origin (Form A) by the Competent Authorities listed in Appendix – 2C. The details of the scheme are at Annex	<p>The European Union (EU) has introduced a self-certification scheme for certifying the rules of origin under GSP from 1.1.2017 onwards. Under the Registered Exporter System (REX) introduced from 1.1.2017, exporters with a REX number are able to self-certify the Statement on Origin of their goods being exported to EU under the GSP Scheme. The registration on REX is without any fee or charges. The details of the scheme are at Annex 1 to Appendix 2C.</p> <p>The competent Local Authorities would undertake post verification of self certified Certificate of Origin based on the request of the importers/customs agencies of the</p>

1 to Appendix 2C.	<p>importing country and the fee to be changed is detailed in Appendix 2K.</p> <p>Agencies may charge TA and DA, as per government rates, separately from the unit.</p>
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[Link: <http://dgft.gov.in/sites/default/files/PN-53-dt-30.11.18%28E%29.pdf>]

7. Inclusion of details / clarification on the Certification of Origin of Goods for European Union Generalised System of Preferences (EU-GSP) - as notified vide Public Notice No.51 dated 30.12.2016 has been laid down vide Trade Notice No.03/2017-18 dated 17.04.2017 as under:-

SI No.	Query	Clarification
(i)	What are the requisite documents to be submitted to the Local User along with the application for registration under REX system?	<p>The basic set of documents for an application for REX No are copies of</p> <p>i) IEC (Importer Exporter Code) ; and</p> <p>ii) Importer Exporter Profile</p> <p>The exporters should ensure the contact details in the IEC match with those in their application for registration. Else, the applicants should get their IECs updated with the latest details before applying for registration under REX.</p> <p>The Local Users for registration could prescribe additional documents, on a need basis but care must taken that the process is trade facilitatory. Further, Local Users for registration will also verify the DEL status of the IEC holder, and in case the firm is under DEL, application will not be accepted.</p>
(ii)	Who should sign the application for registration	<p>The application must be signed by an authorised signatory or in exceptional cases by a power of attorney. A digitally signed application can also be accepted by the Local Users for registration.</p> <p>.</p>
(iii)	What is TIN?	<p>For India, the TIN number consists of the country code öINö followed by <i>the 10 digit IEC number</i>ö</p>

(iv)	What is the Composition of the REX Number	<p>A REX number is allotted to exporters by Local Users after completion of registration. For India, the format of the 20 digit REX number is as under:</p> <table border="1" data-bbox="773 254 1516 848"> <tr> <td>1</td><td>2</td><td>3</td><td>4</td><td>5</td><td>6</td><td>7 to 15</td><td>16</td><td>17</td><td>18</td><td>19</td><td>20</td> </tr> <tr> <td>I</td><td>N</td><td>R</td><td>E</td><td>X</td><td colspan="2">IEC number</td><td colspan="2">Alphabets assigned to Local Admn.</td><td colspan="3">Number of the local user for REG</td> </tr> <tr> <td colspan="2">IN denotes India</td><td colspan="3">Denotes REX number</td><td colspan="2">10 digit IEC (Importer Exporter Code) number of exporter</td><td colspan="2">For eg: EC for EIC; DG for DGFT</td><td colspan="3">Ranges from 001 to 999</td> </tr> </table>	1	2	3	4	5	6	7 to 15	16	17	18	19	20	I	N	R	E	X	IEC number		Alphabets assigned to Local Admn.		Number of the local user for REG			IN denotes India		Denotes REX number			10 digit IEC (Importer Exporter Code) number of exporter		For eg: EC for EIC; DG for DGFT		Ranges from 001 to 999		
1	2	3	4	5	6	7 to 15	16	17	18	19	20																											
I	N	R	E	X	IEC number		Alphabets assigned to Local Admn.		Number of the local user for REG																													
IN denotes India		Denotes REX number			10 digit IEC (Importer Exporter Code) number of exporter		For eg: EC for EIC; DG for DGFT		Ranges from 001 to 999																													
(v)	What happens in case a REX number is wrongly generated?	In case a REX number is wrongly generated, the Local Users for REG would need to revoke it and then create a new REX number. Revocation can only be done on the next day of creation of the REX No. and day after on the same IEC; a new REX registration can be done. However, for each revocation Local User for REG will seek confirmation from his Local Administrator for REG.																																				
(vi)	Can a revocation be annulled?	Yes, but for annulment of revocation, the prior approval from the Department of Commerce (which is the Local Administrator for Administrative Cooperation or ADC) is required.																																				
(vii)	Is REX registration required for export consignments below ₹ 6000 ?	REX number is required as long as the value of consignment is above ₹ 6000. However, multiple consignments in a single invoice should be considered as a single consignment and if the value of the Consignment is more than ₹ 6000, REX number of the exporter is required to be reflected on the statement on Origin.																																				
(viii)	What is a Statement on Origin?	A Statement on Origin is statement of a registered exporter verifying the origin criteria for exports under the EU GSP. The format has been detailed in Annexure 1D of the Public Notice No. 51 dated 30.12.2016 and is available at http://dgft.gov.in/Exim/2000/PN/PN16/PN5116.pdf . It shall be made out on a Commercial document such as commercial invoice, packing list and delivery notice. It cannot be made on a transport document.																																				
(ix)	When is the Form A certificate to be issued?	The Form A certificate of origin can be issued during the transition period of 1 year (1.1.2017 to 31.12.2017) provided the exporter has not registered and obtained the REX number. For consignments below ₹ 6000, no Form A or REX number is required. For exports of ₹ 6000																																				

		and above, Indian exporter can choose to issue / submit Form-öAö till 31.12.2017 or export their consignments with REX number (after registration under REX) and self certified Statement on Origin. If any EU buyer is insisting on Form-A, the above position may be clarified to them. In case the importer is not satisfied, matter may be brought to the knowledge of the Local Administrator for ADC (d1rmtr-doc@nic.in ; usrmtr-doc@nic.in ; moc_rmtr@nic.in).
(x)	What is the retention period of the documents by the Exporter and local users?	The documents have to be maintained by the exporter for a complete period of 3 calendar years starting from the end of year when the exports have occurred.
(xi)	What is the frequency in which Exporters have to report/ submit their export data to the Local Users	Exporters are required to furnish fortnightly the commercial document on which the statement on origin is made to the Local User for REG through e-mail/ physical copy at local users e-mail ID Local Users must transmit the data of trade under EU-GSP scheme as fortnightly to their Head Office/ Local Admin

[Link: http://dgft.gov.in/sites/default/files/PN5116_1.pdf]

2. Attention of exporters and local users is also drawn to the following EU regulations that govern the EU GSP:-

- (a). **EU Regulation 2446/2015**
 - (i) Annex 22-03: rules of origin
 - (ii) Annex 22-04: materials excluded from regional cumulation
 - (iii) Annex 22-05: working excluded from cumulation
- (b). **EU regulation 2447/2015**
 - (i) Article 108: control of origin
 - (ii) Annex 22-06: application for registration
 - (iii) Annex 22-07: Statement on origin
 - (iv) Annex 22-08: Form A certificate of origin
 - (v) Annex 22-15: Suppliers Declaration
 - (vi) Annex 22-16: Long Term Suppliers Declaration

3. Attention of exporters is also drawn to the wholly originating criteria under EU-GSP wherein the following are required to be maintained at exporter's end, for verification:-

- (i) Suppliers Declaration: Annex 22-15 of Regulation no. 2447/2015
- (ii) Long time Supplier's Declaration: Annex 22-16 of Regulation no. 2447/2015
- (iii) The exporter under EU-GSP must also ensure that his suppliers are aware of the Rules of Origin under EU-GSP and that the supplier knows the upstream chain

*Long term SD must be at least for 2 years

4. List of important URLs relating to REX is also annexed as at Annexure-I.

8. Charging of Fees for REX Registration- Reg. has been laid down vide Trade Notice No.32/2018-19 dated 14.09.2018 as under:-

1. The REX registration is free of charge and it has been clearly indicated in the Public Notice No. 51 dated 30.12.2016. However, it has been brought to the notice of the Department of Commerce that some of the agencies are charging exporters for REX registration, which is not correct and in violation of the instruction laid down in Public Notice No. 51 dated 30.12.2016. It is reiterated that REX registration under EU GSP Scheme is free and no fees can be charged from Exporters for REX registration.
2. It has also been noted that RAs of DGFT and Local Authorities for REX are not registering some applicants under REX as they are under DEL. IN this regard, it is clarified that registering an applicant under REX is not a benefit being granted under the FTP. Registration under REX enables an exporter to export to EU under the EU-GSP Scheme and get a preferential tariff. Accordingly, applicants even if under DEL, may be registered under REX for exports to EU ó GSP.

List of India's Local Administrators for EU GSP Self Certification

S. No.	Local Administrator	REX Code	Name of Nodal officer	Designation	e-mail address	Contact No.
Local Administrator for Registration (REG)						
1	Textiles Committee	TC	Mr. S. Ulaganathan	Director (EP&QA)	depqa.tc@nic.in, chennai.tc.@nic.in	0091-9444009979 0091-44- 24615901, 0091-44- 24610887
2	Directorate General of Foreign Trade (DGFT)	DG	Mr. S.P. Roy	Joint DGFT	shyama.roy@nic.in	011-23062240
3	Office of the Development Commissioner (Handicrafts)	HC	Mr. A.K. Mohanty	Assistant Director (International Marketing)	mkt-dhc-textiles@gov.in	0091-8797387435 0091-126178675
4	Kandla Special Economic Zone (SEZ)	KZ	Mr. Rajesh Kumar	Deputy Development Commissioner	ddc.kasez-gj@gov.in	0091-9867641440 0091-2836- 252273
5	Noida SEZ	NZ	Mr. Ram Baboo	Assistant Development Commissioner	adcrb@nsez.gov.in	0091-9810631365
6	SEEPZ SEZ, Mumbai	SZ	Mr. V.P. Shukla	Joint Development Commissioner	jdcseepz-mah@nic.in	0091-9920077698 0091-22- 28294729
7	Central Silk Board	CS	Mr. P.M. Pandi	Deputy Director (Inspection)	ccban.csb@nic.in bangalore@silkmarkindia.com	0091-9481855373 0091-80- 23120274 0091-80- 23421144
8	The Marine Products Export Development Authority (MPEDA)	MP	Mr.Premdev K.V.	Deputy Director (Statistics)	premdev@mpeda.gov.in	0091-9447450824 0091-484- 2312838
9	Cochin SEZ	CZ	Mr.Saju K. Surendran	Deputy Development Commissioner	saju.ddc@gmail.com	0091-9711433050 0091-484- 2413235
10	Export Inspection Council (EIC)	EC	Mr.Vivek R. Bidwai	Deputy Director	tech2@eicindia.gov.in	9850555147 0091-11-

S. No.	Local Administrator	REX Code	Name of Nodal officer	Designation	e-mail address	Contact No.
						23365540 0091-11- 23341263 0091-11- 23748189
11	Spices Board	SB	Mr. Anan Debbarma	Assistant Director	anan.debbarma@nic.in	0091- 7034757782 0091-484- 2333610 (Ext. 234)
12	MEPZ SEZ	MZ	Mr. S. Parasuraman	Executive Assistant	ea@mepz.gov.in	0091-9444213018 0091-44- 22623240
13	Coir Board	CB	Mr. P.R. Ajithkumar	Director (Marketing)	Ajithkumar@coirboard.org	0091-9400144561 0091-484- 2351900
14	Visakhapatnam SEZ	VZ	Mr.T.G.K. Jagannadham	Deputy Development Commissioner	ddc.vsez-ap@gov.in	0091-8130602660 0091-406- 7304611
15	Falta SEZ	FZ	Mr.RatanNandan	Assistant Development Commissioner	r.nandan@nic.in	0091-9432405138 0091-33- 22872263 0091-33- 22877923 0091-33- 22874092
16	Tobacco Board	TB	Mr. Manoj Reddy	Manager (Marketing & Exports)	exports@indiantobacco.com	0091-9866076407 0091-863- 2358068
Local Administrator for Administrative Cooperation						
17	Department of Commerce	DC	Mr A BipinMenon	Director	d1rmtr-doc@nic.in usrmtr-doc@nic.in moc_rmtr@nic.in	0091-11- 23062577 0091-11- 23063418 (Fax)

India's Local Users under the EU GSP Self Certification

Name of organization	Focal point name	Address	Official email ID	Direct landline number	Mobile No	Fax number
Falta Special Economic Zone, Kolkata	ShriRatanNandan, Assistant Development Commissioner	Falta Special Economic Zone, 2nd MSO Building, 4th floor, Nizam Palace, 234/4, A.J.C. Bose Road, Kolkata-700 020	fsez@nic.in	033-2287 7923, 0332-2287 4092	09432405138	033-2287 3362
Joint DGFT, Chandigarh	MsManjeetBhatoya	SCO-288, SECTOR-35D, CHANDIGARH	manjeetbhatoya@gmail.com	0172-2602314	8146140185	0172- 2602314
Tobacco Board	Tobacco Board, Head Office, Guntur	G.T. Road, SrinivasaraoThota, Guntur	exports@indiantobacco.com	0863-2358068	9866076407	0863- 2354232
Office of the Development Commissioner, SEEPZ, SEZ, Mumbai	(i)ShriBishan Singh Lingwal	Office of the Development Commissioner, SEEPZ, SEZ, Andheri(East), Mumbai- 400096	Jdcseepz-mah@nic.in Customseepz-mah@nic.in	022 28294760	9324386424	022 28291385/ 28291754
	(ii) ShriSaroj Kumar Jha		022 28294727	9820785991		
Coir Board Head Office		Coir Board Head Office, M.G. Road, Ernakulam, Kochi- 682016, Kerala	Em2@coirboard.org	0484 2351900, 2351807	09400144561	0484 2370034, 2354397
		Coir Board Regional Office, Alappuzha, Office of Coir mark, Coir Board Regional Office, Coir Board Complex, Kalavoor- 688 522, Kerala	coirmarkscheme@yahoo.com	0477- 2258801	09388543419	0477- 2258806
		Coir Board Regional Office, Pollachi, No 30, Mariyammal Layout, Palladam Road, Pollachi, Coimbatore (Dist) Tamil Nadu- 642 002	coirpollachi@gmail.com	04259- 222450	08012319443	04259- 227665
Central Silk Board	1. P.M. PANDI, Deputy Director(Insp.) 2. G. LOGANATHAN Assistant Director(Insp.) 3. N. GIRIDHAR SRINIVAS, Assistant Director(Insp.) 4. F.R. RAYARADDER Assistant Director(Insp.) 5. D.N. SANDEEP Inspector (Silk)	Certification Centre Central Silk Board (Ministry of Textiles, Govt. of India) # 14, VatalNagaraj Road, Okalipuram, Bangalore-560 021	ccbancsb@nic.in	080- 23120274		080- 23421144
	1. ABUL FAZAL Deputy Director(Insp.) 2. P. MODAK	Regional Office Central Silk Board (Ministry of Textiles,	rokol.csb@nic.in rocsbkol@yahoo.in	033- 24736856, 24738221		033- 24735090

Name of organization	Focal point name	Address	Official email ID	Direct landline number	Mobile No	Fax number
	Assistant Director(Insp.) 3. K. THANGADURAI Inspector (Silk)	Govt. of India) # 15, Gariahat Road (S) Dhakuria Kolkata-700 031.				
	1. V. RAMESH Deputy Director(Insp.) 2. ALOK KUMAR Assistant Director(Insp.) 3. M. GANESHKUMAR Inspector(Insp.)	Central Silk Board Regional Office (Ministry of Textiles, Govt. of India) # 16, Mittal Chambers, 1 st Floor, Nariman Point, Mumbai -400 021	romum.csb@nic.in	022- 22020326, 22020330		022- 22020329
Export Inspection Agency-Mumbai	ShriKuldeep Singh, Deputy Director	Aman Chambers - 4th Floor, 113, MaharshiKarveRoad,Mumbai - 400 004.	eia- mumbaigsp@eicindia.g ov.in	EPBX number 022-2363 0312 / 2363 0113	9702862068	022 - 2368 3927
Export Inspection Agency Mumbai Pilot Test House-CoO Extension Counter	ShriShripadrao. C. Revankar, Technical Officer	E-3 MIDC (Behind Marol Depot), Andheri East Mumbai 400093	pth- coo@eicindia.gov.in	022-28363397	9890690238	022- 28369868
Export Inspection Agency-Mumbai, Sub Office ó Thane	Smt. K. S. Suganthy (KolappanSaradaSuganthy)	102, Shanti Niwas Co-Op Hsg. Society Ltd. MithBunder Road, ChendaniKoliwada Thane (E) 400 603	eia- thane@eicindia.gov.in	022-25323260	9930129075	No fax facility
Export Inspection Agency-Mumbai, Sub Office- Ahmedabad	Shri Ravi Shanker ,Deputy Director	05,Multi Purpose Sports Complex (Opp-New Cloth Market), Raipur ,Ahmedabad-380002(Gujarat)	eia- ahmedabad@eicindia.g ov.in	079-22162398	9687333176	079- 22162398
Export Inspection Agency-Mumbai Sub office -Baroda	Dr.BHARAT MAJHI, Deputy Director	KuberBhavan, Rook No.-824, 'T' Block, 8th Floor, Near Kothi, BARODA, Gujarat Pin: 390001	eia- baroda@eicindia.gov.in	0265-2415 706	7698400259	0265-2415 706
Export Inspection Agency - Mumbai, Sub office- Rajkot	ShriManoranjanManthan, Deputy Director	Sharad Villa, 25 New Jagnath Plot, Rajkot -360001	eia- rajkot@eicindia.gov.in	0281 - 2463620	08460894389	No fax facility
Export Inspection Agency-Mumbai, Sub Office- Veraval	ShriM.Sasi, Deputy Director	1st Floor,JaiKishan Complex,80 feet Road,Veraval-362 265	eia- veraval@eicindia.gov.i n	02876-220610	9640706803	02876- 245385
Export Inspection Agency-Mumbai, Sub office - Gandhidham	Shri C.B. Kotak, Deputy Director	F-1,F-2,Old Administrative Office building, Kandla Special Economic Zone(KASEZ), Gandhidham- 370230,	eia- gandhidham@eicindia. gov.in	02836- 253036	9328444920	No fax facility

Name of organization	Focal point name	Address	Official email ID	Direct landline number	Mobile No	Fax number
		Kutch, Gujarat				
Export Inspection Agency-Mumbai, Sub Office- Porbandar	ShriWadhawe A.U., Deputy Director	4, Bhojeshwar Plot, Porbandar -360575, Gujarat, India.	eia-porbandar@eicindia.gov.in	0286 2246376	9408973853	0286 2246375
Export Inspection Agency-Mumbai, Sub Office- Pune	Ms.Mamta Rani, Deputy Director	34-D, SwapnaSamraj Co-Operative House Society, MaharshiKarve Road, Pune-411004	eia-pune@eicindia.gov.in	020-25440819	9860035421	No fax facility
Export Inspection Agency-Mumbai, Sub Office- Ratnagiri	Shri B. K. Jayant, Deputy Director	Sahil Mansion, Shivaji Nagar, Ratnagiri-415639	eia-ratnagiri@eicindia.gov.in	0235-2222589	7083569868	No fax facility
Export Inspection Agency- Mumbai, Sub Office- Goa	Ms.ShiriskarDiptyArvind, Assistant Director	Building A-1, Y-15, 5th Floor, Jairam Complex, Rau de Ourem, Mala Panaji- Goa 403 001	eia-go@eicindia.gov.in	0832-2222380	9677235642	No fax facility
EIA-Chennai	Mr.V.K.Arora, Deputy Director	6th Floor, CMDA Tower 2nd, No.1 Gandhi Irwin Road, Egmore-600008, Chennai Tamil Nadu	eia-chennai@eicindia.gov.in	044-28552841, 28552842	9445887615	+91-44-2852840
Export Inspection Agency- Chennai,SONagercoil	Mr.LaxmanMeena, Assistant Director	75A,Court Road,SecondFloor,Patel Building, Nagercoil 629 001,Tamil Nadu	eia-nagercoil@eicindia.gov.in	04652 232704	9677704285	Nil
Export Inspection Agency-Chennai, SO Hyderabad	T. PrabhakaraRao, Assistant Director	7-2-B50/A, Lakshmi's Icon, 4th Floor, TSIIC,Main Road, Sanath Nagar, Industrial Estate, Hyderabad, Telangana State, India. PIN 500018	eia-hyderabad@eicindia.gov.in	+91 40 23712224	+91 9490723885	+91 40 23712662
Export Inspection Agency- Chennai,S.O. Coimbatore	P.K.ZakeerHussain, Deputy Director	1st Floor,NorthWing,Javan Bhavan,27, Travellers Bungalow Road, Coimbatore-641018, Tamil Nadu	eia-coimbatore@eicindia.gov.in	0422-2391662	7389334884	Nil
Export Inspection Agency- Chennai,S.O.: Nellore	R.Yathavamoorthi, Assistant Director	South wing, Third Floor ,G.K. Imperial Towers, Door Number:23,Plot No:468,Kings Court,Magunta Lay-out, Nellore-524003, Andhra Pradesh	eia-nellore@eicindia.gov.in	91-861-2359900	8985830608	Nil
Export Inspection Agency- Chennai S O: Tuticorin	Prakash Kumar, Assistant Director	271, Aishwariya Towers, Sivanthakulam Road, Tuticorin-628 003, Tamil Nadu	eia-tuticorin@eicindia.gov.in	0461-2320261	8015909007	Nil
Export Inspection Agency - Chennai Sub-Office ó Bhimavaram	P. A. Sherbi, Deputy Director	D.No.7-150, 2nd Floor,Venkataraju Nagar, J.P.Road,	eia-bheemavaram@eicindia.gov.in	8816-229075	9666328847	Nil

Name of organization	Focal point name	Address	Official email ID	Direct landline number	Mobile No	Fax number
		Bhimavaram - 534 204, West Godavari (Dist.), Andhra Pradesh				
Export Inspection Agency -Chennai ,SO.Visakhapatnam	S.V.AkhilaPrem, Deputy Director	D.NO.43-18-10/4,Hero Honda Show Room, 3rd Floor VISAKHAPATNAM - 530 016. Andhra Pradesh	eia- vizag@eicindia.gov.in	+91 6 0891 6 2747141	09487415866	0891- 2704436
Export Inspection Agency Delhi Sub Office óMoradabad	Sachin Panwar(AD)	A-16, Second floor, Gandhi Nagar, Rampur Road,Moradabad-244001	eiaómoradabad@eicindia.gov.in	0591-2329941		
Export Inspection Agency Delhi Sub Office óIndore	Dr.AmitSrivastava (AD)	303,CAPT.C.S.Nayudu Arcade,10/2 Old Palasia,Indore-452001,Madhya Pradesh	eiaóindore@eicindia.gov.in	0731-2566057		
Export Inspection Agency Delhi Sub Office óLudhiana	P.Mamgain (DD)	First Floor,SCO 17 (Near NRI Police Station) Sector 39, Chandigarh Road, Ludhiana-141010,Punjab.	eia ó Ludhiana@eicindia.gov.in	0161-25050021	9888899545	
Export Inspection Agency-Jaipur	Vijendra Kumar Meena (DD)	201,202, IInd Floor, Tirupati Trade Centre,Sansar Chandra Road,Jaipur, Rajasthan-302001	eia ó Jaipur@eicindia.gov.in	0141-2366973		0141- 2366973
Export Inspection Agency Delhi Sub Office-Kanpur	R.S. Chauhan (TO)	M.D. Plaza,38/105, Meston Road, Kanpur-208001	eia ó Kanpur@eicindia.gov.in	0512-2369927	91-8874383811	
Export Inspection Agency Delhi Sub Office óAgra	S.Arsalan Pasha(AD)	3rd Floor,85/4 IspatBhawan, Sanjay Place, Agra-282002	eia ó Agra@eicindia.gov.in	0562-2522184	9411948044	
Export Inspection Agency Delhi Sub Office óJalandhar	JyotiranjanaNayak(AD)	1st Floor, CFC Building (council for Leather Export), Leather Complex, Near Sant Rubber, Jalandhar-144021, Punjab	eia ó Jalandhar@eicindia.gov.in	0181-26511424	9876209567	
Export Inspection Agency Delhi (HO)	Nitin Y. Meshram (DD)	ThakkarBapaSmarakSadan, 2nd Floor, Dr.AmbedkarMarg, (Link Road), New Delhi- 110055.	eia-delhigsp@eicindia.gov.in	011-23626327	7838429367	011- 23626328
Export Insepction Agency Kochi ó Head office	Mr.Sudhansu Sekhar Das Asst. Director	Export Inspection Agency-KOCHI (Head Office) 27/1767 A, Shipyard Quarters Road, Panampilly Nagar (South), Kochi I, Kerala Pin: 682036,	E - mail: eia- kochigsp@eicindia.gov.in	Tel: 0484 - 2314645 / 2316946 / 2316949/	+918592945189	Fax: 0484 - 2316948

Name of organization	Focal point name	Address	Official email ID	Direct landline number	Mobile No	Fax number
Export Inspection Agency ó Kochi S.O. ó Bangalore	Mrs.Shobha .A Deputy Director	Export Inspection Agency-Kochi Sub Office: BANGALORE 2nd Floor, JEEVAN SAMPIGE, Building, No.1/1, 2nd Main, Sampige, Road, Malleswaram, BANGALORE, Karnataka Pin: 560003,	E - mail: eia- bangalore@eicindia.gov.in	Tel: 080-23444931	+919449090416	NA
Export Inspection Agency - Kochi ó S.O .Quilon	Mrs. Swapna K.M Asst. Director	Export Inspection Agency Kochi Sub Office: QUILON Shines Complex-3rd floor, chamakada, QUILON, Kerala Pin: 691001,	E - mail: eia- quilon@eicindia.gov.in	Tel: 0474-2749087	+917736120758	Fax: 0474 - 2749087
Export Insepction Agency óKochi- S.O. Mangalore	Mr. N. Palanikumar, Asst. Director	Export Inspection Agency Kochi Sub Office: MANGALORE School Book Building-3rd floor, temple, Square, Car Street, MANGALORE, Karnataka Pin: 575001,	E - mail: eia- mangalore@eicindia.gov.in	Tel: 0824-2496813	+918747934747	Fax: 0824 - 2496 813
Export Inspection Agency-Kolkata	Suresh Singh Chauhan Deputy Director	World Trade Centre, 14/1B, Ezra Street, Kolkata-700001	eia- kolkatagsp@eicindia.gov.in	03322355018		03322354562
Export Inspection Agency-Kolkata(Sub Office: Dumdum)	Diptimoy Mukherjee Technical Officer	120, Majumderpara(1 st floor) Jessore Road, Near Airport Gate No.1 Kolkata-700079	eia- dumdum@eicindia.gov.in	033-2513-0573		033-2513-0573
Export Inspection Agency-Kolkata(Sub Office: Bhubaneswar)	Kabita Mishra Deputy Director	N1/271, Nayapalli, CRPF Square,IRC Village,Bhubaneswar-751015	eia- bhubaneswar@eicindia.gov.in	0674-2556165	7749909768	0674-2556165
Northern Regional office, Delhi, O/o the Development Commissioner(Handicrafts)	Delhi	West Block-8, R K Puram, New Delhi-110066	nrocrafter@gmail.com	011-26175784/ 26176804.	09868789399	011-26168479
HM&SEC, Jaipur, O/o the Development Commissioner(Handicrafts)	Jaipur	106, 1 st Floor, Mansinghpura, Tonk Road, ShahidKaGatta, Behind Petrol Pumb, Jaipur, Rajasthan	mscjai-dhc- textiles@gov.in	0141-2703585	08742825582	0141-2703585
Pre-shipment inspection	Srinagar, J&K	Handicrafts Bhawan,	dchfacsrinagar@gmail.com	0194-2431236	09419198331	0194-

Name of organization	Focal point name	Address	Official email ID	Direct landline number	Mobile No	Fax number
certification of India items(PSICII), Srinagar, O/o the Development Commissioner(Handicrafts)		National Highway, Bemina, Srinagar, J&K-190017	com			2430776
HM&SEC, Jodhpur, O/o the Development Commissioner(Handicrafts),	Jodhpur	147, Maheshwari Apartments, MannjiKa Hatha Paota, B.Rd., Jodhpur, Rajasthan-342001	mscjod-dhc-textiles@gov.in	0291-2556648	08107549977	7877355333
HM&SEC, Udaipur, O/o the Development Commissioner(Handicrafts),	Udaipur	Service Centre, No.6-A-3, MadriPaneriyo Ki Yojana, Housing Board Colony, Sector-9, Opp. Mukesh Gas Agency, Udaipur, Rajasthan-313002	udpcrafts@gmail.com	0294-24888414	08742825582	0294-24888414
RDTDC, Okhla, New Delhi	Delhi	43, New Industrial Estate, Okhla, New Delhi-110020	rtdcnewdelhi@gmail.com	011-26925122	9250218918	011-26311843
HM&SEC, Jorhat, O/o the Development Commissioner(Handicrafts),	Jorhat	Near Janambhumi Press, Nehru Park, Jorhat ó 785 001, Assam	mscjor-dhc-textiles@gov.in	0376-2321846	9436890515	0376-2321846
HM&SEC, Imphal, O/o the Development Commissioner(Handicrafts),	Imphal	Babupara, Opposite 1st MR Graound Imphal ó 795 001, Manipur	admsecimphal@gmail.com	0385-2451915	9436887306	0385-2451915
HM&SEC, Itanagar, O/o the Development Commissioner(Handicrafts),	Itanagar	ComengRingu complex, G-Extension Dam Side, P.O.- Naharlagun, Itanagar ó 781110, Arunachal Pradesh	msec.itanagar@gmail.com	0360-2244163	9862973146	0360-2244163
HM&SEC, Kohima, O/o the Development Commissioner(Handicrafts),	Kohima	Near N.S.F. Martyres Park, PWD area, Kohima ó 797 001, Nagaland.	admseckohima@gmail.com	0370-2240916	7085204509	0370-2240916
HM&SEC, Gauripur, O/o the Development Commissioner(Handicrafts),	Gauripur	Ward No.1, Opposiste Children Park, Gauripur, P.O.- Gauripur, Dist.- Dhubri, Pin-783331, Assam	adgauripur@gmail.com	03662-281769/281514	8765620739	03662-281769/281514
HM&SEC, Agartala, O/o the Development Commissioner(Handicrafts),	Agartala	LichuBagan, P.O.- Secretariat, Agartala ó 799010, Tripura West	msecagartala@gmail.com	0381-2415719/2410244	9402337934	0381-2415719

Name of organization	Focal point name	Address	Official email ID	Direct landline number	Mobile No	Fax number
HM&SEC, Gangtok, O/o the Development Commissioner(Handicrafts),	Gangtok	School Road, Deorali Bazar, P.O.- Gangtok ó 737101, Tadong, Sikkim.	admsecgtk@gmail.com	03592-281902	9768010859	03592-281902
HM&SEC, Aizawl, O/o the Development Commissioner(Handicrafts),	Aizawl	C/o Mizoram Handloom & Old Handicrafts Dev. Corporation Ltd., Zohandco. Chaltlang, Aizawl,Mizoram, Pin-796012	admsecaizwal@gmail.com	0389-2346629	9436153757	0389-2346629
HM&SEC, Shillong, O/o the Development Commissioner(Handicrafts),	Shillong	Opp.Pine View Cottage, Temple Road Lower Lichumier, Shillong , Meghalaya 793001	admsec.mot-meg@gov.in	0364-2226057	9006381533	0364-2226057
Bamboo & Cane Development Centre, Agartala, O/o the Development Commissioner(Handicrafts),	Agartala	LichuBagan, P.O.- Secretariat, Agartala ó 799010, Tripura West	bcdiagartala@gmail.com	0381-2416245/2416807	9042337934	0381-2416245
Regional Design & Tech. Dev. Centre, Guwahati, O/o the Development Commissioner(Handicrafts),	Guwahati	Housefed Office Complex, BeltolaBashistha Road, Guwahati ó 6, Assam.	rtdtcghy@gmail.com	0361-2266123	9862973146	0361-2266123
Central Regional Office, Lucknow, O/o the Development Commissioner(Handicrafts)	Lucknow	KendriyaBhavan, 7 th Floor, Sector II, Alganj, Lucknow, U.P.	<u>dchcrko2008@yahoo.com</u>	0522-2324033	07565091344	0522-2329398
HM&SEC, Agra, O/o the Development Commissioner(Handicrafts),	Agra	Kendralaya, CGO Complex, 63/4, III rd Floor, Sanjay Place, Agra, U.P.-282002	<u>dchadagra@gmail.com</u>	0562-2522381	09456022433	0562-2522381
HM&SEC, Almora, O/o the Development Commissioner(Handicrafts),	Almora	Bainazeer Cottage, Malla Joshi Khola, Almora, Uttarakhand -263601	<u>dchandicraftalm@yahoo.com</u>	0596-2230232	09410173865	0596-2230232
HM&SEC, Barabanki, O/o the Development Commissioner(Handicrafts)	Barabanki	2/4/1 AvasVikas Colony, Barabanki, U.P.-225001	<u>hmsecbbk@yahoo.com</u>	05248-222543	09415270230	05248-222543

Name of organization	Focal point name	Address	Official email ID	Direct landline number	Mobile No	Fax number
afts),						
HM&SEC, Varanasi, O/o the Development Commissioner(Handicrafts),	Varanasi	Akas deep, Ground Floor, V.D.A Campus, Varanasi, U.P.	adhvaranasi@gmail.com	0542-2283421	09415894523	0542-2283221
HM&SEC, Saharanpur, O/o the Development Commissioner(Handicrafts),	Saharanpur	E-3, Lane Mission Compound, Saharanpur, U.P.-247001	mcsshr-dhc-textiles@gov.in	0132-2711374	09724163492	0132-2711374
CWTSC, Allahabad, O/o the Development Commissioner(Handicrafts).	Allahabad	1A/3A, rampriya Road, Allahabad, U.P.-211002	dchalld@gmail.com	0532-2541258	09415894523	0532-2541528
CWTSC, Bareilly, O/o the Development Commissioner(Handicrafts).	Bareilly	IInd Floor, NirmanJyoti, CGO Complex, C-18, DeenDayalpuram, Bareilly, U.P.-243122	cwtscbareilly@gmail.com	0581-2300524	09724163492	0581-2300524
CWTSC, Dehradun, O/o the Development Commissioner(Handicrafts).	Dehradun	Shanti Vihar, 421, Vijay Park Extension, Dehradun, Uttarakhand-248001	cwtscddn20@gmail.com	0135-2530479	09410173865	0135-2530479
CWTSC, Varanasi, O/o the Development Commissioner(Handicrafts).	Varanasi	Akas deep, Ground Floor, V.D.A Campus, Varanasi, U.P.	adhvaranasi@gmail.com	0542-2283421	09453792796	0542-2283221
Eastern Region						
Eastern Regional Office, Kolkata, O/o the Development Commissioner(Handicrafts)	Kolkata	DF Block, CGO Complex, 3 rd Floor, A-Wing, Salt Lake, Kolkata, 64	rdhero@rediffmail.com	033-23596744	09840357558	033-23345601
HM&SEC, Bhubaneswar, O/o the Development Commissioner(Handicrafts)	Bhubaneswar	Plot No.39, Budhanagar, Odisha-751006	adhmsecbbsr@gmail.com	06742313140	09439344725	033-23345601
Western Regional	Mumbai	Haroon House, 3rd Floor,	dchwro-textiles@nic.in	022-22677099	09810697445/	022-

Name of organization	Focal point name	Address	Official email ID	Direct landline number	Mobile No	Fax number
Office, Mumbai, O/o the Development Commissioner(Handicrafts)		294 PerinNariman Street, Fort, Mumbai-400001.		22661959/22663854	08975896768	22660911
RDTDC, Mumbai, O/o the Development Commissioner(Handicrafts)	Mumbai	Sitaram Mills Compound, Municipal School Bldg., 3rd Floor,RamjiBorichaMarg, Lower Parel (E), Mumbai-400011	rtdtdcmum@yahoo.in	022-23052309/23021283	08975896768	022-23052309
HM&SEC, Aurangabad, O/o the Development Commissioner(Handicrafts)	Aurangabad Maharashtra	Rana Bldg., 2nd Floor, Rasila Road, Padampura, Near PWD Office, Aurangabad, Maharashtra ó 431001.	miscabd-dhc-textiles@gov.in	0240-2321220	08975896768	0240-2321220
HM&SEC, Nagpur, O/o the Development Commissioner(Handicrafts)	Nagpur Maharashtra	C.G.O. Complex, 1st Floor, Block -Cç Seminary Hills, Nagpur ó 440 006.	mecnag-dhc-textiles@gov.in	0712-2510684	09975079091	0712-2510684
HM&SEC, Jagdalpur, O/o the Development Commissioner(Handicrafts)	Jagdalpur Chattisgarh	New Shanti Nagar, Frezarpur, Near DurgaMandir, Jagdalpur Dist. Bastar-494001(Chattisgarh).	mescjag-dhc-textiles@gov.in	07782-222341	09975079091	07782-222341
HM&SEC, Indore, O/o the Development Commissioner(Handicrafts)	Indore (MP)	CGO Complex, AB Road, Ground Floor,Near White Church, 'A' Wing, Indore-452001.	hmsecindore@gmail.com	0731-2490621	09975079091	0731-2490621
HM&SEC, Gwalior, O/o the Development Commissioner(Handicrafts)	Gwalior (MP)	65, Vinay Nagar, Sector-4, ShabdPratap Ashram, Koteshwar Road, Gwalior-474012.	mescgwl-dhc-textiles@gov.in	0751-2487182	09975079091	0751-2487182
Carpet Weaving Service Centre, Bhopal	Bhopal (MP)	Shed No. 47-54, Block-2, Sector-II, SpecialIndl. Area, Govindpura, Bhopal-462023.	cscbpl-dhc-textiles@gov.in	0755-2582775	09975079091	0755-2582775
RDTDC, Bhopal, O/o the Development Commissioner(Handicrafts)	Bhopal (MP)	Shed Nos. 47-54, Block 2, Sector-II, Special Industrial Area, Govindpura, Bhopal ó 462023.	cscbpl-dhc-textiles@gov.in	0755-2582775	09975079091	0755-2601436
HM&SEC, Kolhapur, O/o the Development Commissioner(Handicrafts)	Kolhapur (Maharashtra)	564/E, Vyarpur, Shahupuri, Kolhapur ó 416 001.	mcsckhp-dhc-textiles@gov.in	0231-2653903	09916998057	0231-2653903
HM&SEC, Panaji, O/o	Panaji(Goa)	Vaidya Hospital Bldg., 2nd	mcpnj-dhc-	0832-2425230	09916998057	0832-

Name of organization	Focal point name	Address	Official email ID	Direct landline number	Mobile No	Fax number
the Development Commissioner(Handicrafts)		Floor, Govt. Pestana Road, Panaji Market, Panaji - 403001 (Goa).	textiles@gov.in			2425230
HM&SEC, Ahmedabad, O/o the Development Commissioner(Handicrafts)	Ahmedabad Gujarat	Satyam Tower, 6th Floor, Opp: Mani Nagar Rly. Station, Maninagar(West), Ahmedabad-380008.	dchmscahd@gmail.com	079-25468441	09958817291	079-25468441
HM&SEC, Bhuj, O/o the Development Commissioner(Handicrafts)	Bhuj, Gujarat	66, Maruti Cottages, Sanskar Nagar, Bhuj-Kutch - 370001	dchmscbj@gmail.com	02832-221852	09958817291	02832-221852
Southern Regional Office, Chennai, O/o the Development Commissioner(Handicrafts)	Chennai	ShastriBhavan, 3 rd Floor, 26 Haddows Road, Chennai, Tamil Nadu-600006	dchsro@nic.in	044-28251201	09940301514	044-28270078
RDTDC, Bangalore, O/o the Development Commissioner(Handicrafts)	Bangalore	CA Site No.7, SFHS Area, Nadini Layout, (Near Nadini layout Police Station & Adjacent to STC Office), Bangalore-560096	rtdtcblore@nic.in	080-23193661	09448240537	080-23193653
HM&SEC, Tirupathi, O/o the Development Commissioner(Handicrafts)	Tirupathi	19-12-37, 1 st Floor, Bairagipatteda, Near Arch, Tirupathi- 517501	hmsectpt@nic.in	0877-2260359	09880380496	0877-2260359
HM&SEC, Vijayawada, O/o the Development Commissioner(Handicrafts)	Vijayawada	IV Floor, CGO Complex, Auto Nagar, KendriyaSadan, Vijayawada, Andhra Pradesh-520007	hmsecvja@nic.in	0866-2551652	9449835494	0866-2551652
HM&SEC, Hyderabad, O/o the Development Commissioner(Handicrafts)	Hyderabad	No. 907, 9 th Floor, CGO Towers, Kavadiguda, Hyderabad, Telangana - 500080	hmsechyd@nic.in	040-27538023	9491177870	040-27538023
Service Centre for CWTSCs, Warangal, O/o the Development Commissioner(Handicrafts)	Warangal	No.11-23-1399, First Floor, PochamaMaidan, X Road, Near S R Colledge, Narsanpet Road, Warangal, A.P-506002	cwtscwgl@nic.in	0870-2421002	9491177870	0870-2421002
HM&SEC, Mangalore, O/o the Development Commissioner(Handicrafts)	Mangalore	T.S. No. 292/1, II Floor, Jeppu Market Road, Marganø Gate, Mangalore-575001	hmsecmlr@nic.in	0824-2414306	9449063811	0824-2414306
HM&SEC, Mysore,	Mysore	Padmalaya, 1259-60, Ist	hmsecmys@nic.in	0821-2424486	9448240537	0821-

Name of organization	Focal point name	Address	Official email ID	Direct landline number	Mobile No	Fax number
O/o the Development Commissioner(Handicrafts)		Floor, Vinoba Road, Shivarampet, Mysore-570001				2424486
Field Administrative Cell for Cane & Bamboo, Dharwad, O/o the Development Commissioner(Handicrafts)	Dharwad	No.33A, KIADB Bldg., LakkamanaHalli, industrial Area, Dharwad, Karnataka-580004	facdharwad@nic.in	0836-2461530	9448240537	0836-2461530
HM&SEC, Thrissur, O/o the Development Commissioner(Handicrafts)	Thrissur	T.W.C.C.S. Ltd Building, Ist Floor, Rice Bazaar, Thrissur, Kerala-680001	hmsectcr@nic.in	0487-2427896	9449063811	0487-2427896
HM&SEC, Trivandrum , O/o the Development Commissioner(Handicrafts)	Trivandrum (Tiruvananthapuram)	Water Works Compound, Vellayambalam, Trivandrum-Kerala-695003	hmsectvm@nic.in	0471-2321366	9486451828	0471-2321366
HM&SEC, Nagercoil, O/o the Development Commissioner(Handicrafts)	Nagercoil	48/1-4, Shivaraj Bldg., II & III Floor, Tower Junction, Nagercoil, T.N-629001	hmsecngl@nic.in	04652-232361	9486451828	04652-232361
HM&SEC, Salem, O/o the Development Commissioner(Handicrafts)	Salem	184, Chinnakadai Street, (Up stairs), Salem- T.N.-636001	hmsecsalem@nic.in	0427-2260722	9880380496	0427-2260722
Development Centre for Musical Instruments, Chennai, O/o the Development Commissioner(Handicrafts)	Chennai	759, Anna Salai, Chennai-600002	dcmichen@nic.in	044-28592485	9940301514	044-28592485
HM&SEC, Pondicherry, O/o the Development Commissioner(Handicrafts)	Pondicherry	No.14, Ponnagar Main Road, Reddiarpalayam, Pondicherry- 605010	hmsecpndy@nic.in	0413-2206615	9940301514	0413-2206615
HM&SEC, The Andamans, O/o the Development Commissioner(Handicrafts)	Andamans& Nicobar	GPOA Building, Ist Floor, C Block, Lamba Line, Port Blair, 744103, The Andaman.	hmsecpblair@nic.in	03192-233271	9650875574	03192-233271
Textiles Committee	Shri. K.V.Rao, Joint Director	P.Balu Road, PrabhadeviChowk, Prabhadevi, MUMBAI - 400 025	depqa.tc@nic.in	022-66527600 to 605	07506186891	022-66527611

Name of organization	Focal point name	Address	Official email ID	Direct landline number	Mobile No	Fax number
Textiles Committee	Shri. R.G. Hanumantgad, Assistant Director	2nd Floor, Ankur Building, OppDinbai Tower, Mirzapur Road, LalDarwaza, AHMEDABAD - 380 001	abd.tc@nic.in	079-25507612	09737199460	079- 25507612
Textiles Committee	Shri. J. D. Barman, Joint Director	I Floor, FKCCI ó WTC Building, KempeGowda Road, BANGALORE - 560 009	blr.tc@nic.in tcblr@dataone.in	080-22261401 080-22208010	09449041421	080- 22261401
Textiles Committee	Shri. Sagar Kumar Routray, QAO	WSC Campus, Plot No. A/407, Sahid Nagar, , BHUBANESWAR - 751 007	bbs.tc@nic.in	0674-2548303	09777986345	0674- 2548303
Textiles Committee	Shri. M. Vasanthakumar Deputy Director	130, (Old No.212), R.K.Mutt Road, Mylapore, CHENNAI - 600 004	chennai.tc@nic.in	044-24610887, 044-24615901, 044-24640740	09444368432	044- 24610887, 044- 24615901, 044- 24640740
Textiles Committee	Shri. G. Venugopal, Assistant Director	Raj Chambersç 978-A, Thadagam Road R.S.Puram COIMBATORE - 641 002	cbe.tc@nic.in rotccbe@gmail.com	0422-2473094 0422-2478758	09842232062	0422- 2472689
Textiles Committee	Shri. G. V. S. Nath, Assistant Director (Lab)	Sairam Complex, D.No.25-1-9, 1st Floor, MastanDarga, Grand Trunk Road, GUNTUR - 522 004	tcguntur@gmail.com	0863-2218951	09490127097	--
Textiles Committee	Shri.G. SeshagiriRao, QAO	Door No. 10-1-1200 1st Floor, UNI Bldg, A C Guards, Masab Tank Road HYDERABAD - 500 004	hyd.tc@nic.in	040-23327153	08712319064	040- 23327153
Textiles Committee	Shri. Sanjay Koravi, QAO	Hall No.1, Ward No.10, Rajaram Stadium, ICHALKARANJI - 416 115	ichl.tc@nic.in	0230-2420838	09823371978	--
Textiles Committee	Shri. M. K. Gaigawali, QAO	Vikas Tower, Indira Complex, Navlakha,	indore.tc@nic.in	0731-2401243	09755687274	--

Name of organization	Focal point name	Address	Official email ID	Direct landline number	Mobile No	Fax number
		INDORE - 452 001				
Textiles Committee	Shri. R. G. Verma, QAO	NGR-1, NSO-2 Nehru Place, Tonk Road, JAIPUR - 302 015	jpr.tc@nic.in tcjaipur@gmail.com	0141-2743453, 0141-5105234	09460163200 09982740680	0141- 2740141
Textiles Committee	Shri. K. T. Jayarajan, Assistant Director	Platinum Centre, 2nd Floor, Bank Road, KANNUR - 670 001	kannur.tc@nic.in tckannur@gmail.com	0497 2706390	09446015159	0497 2706390
Textiles Committee	Shri. Avishek Kumar Sharma, QAO	117/48, Sarvodaya Nagar, KANPUR - 208 005	kanpur.tc@nic.in	0512-2212548	07376018701 08765909083	0512- 2240066
Textiles Committee	Shri. S. Raju, Assistant Director	21J, 2 nd Floor, KVR complex, 80 Feet Road, KARUR -639 002	krr.tc@nic.in	04324-238610 04324-274871	09443140501	04324- 274871
Textiles Committee	Shri. Ayan Pal, QAO	GN Block, Plot-38/3, Sector-V, Salt Lake, KOLKATA - 700 091	kol.tc@nic.in	033-23575155 033-23571008	09477773345	033- 23575202
Textiles Committee	Shri. M. S. Kamal, Assistant Director	Sona Complex, 3 rd Floor, G.T.Road, Miller Ganj, LUDHIANA - 141 003	ldh.tc@nic.in	0161-2530165 0161-2530135	08288001515 07589355889	0161- 2530135
Textiles Committee	Shri. P. N. S. Sivakumar Assistant Director	11-B, Jawahar Road, Chokkikulam, MADURAI -625 002	mdu.tc@nic.in	0452-2535758 0452-2535748	09840819615	--
Textiles Committee,	Shri. J. Parameswaran, Assistant Director	<u>Tuticorin Extension Counter:</u> 73, Periyakadai Street, TUTICORIN - 628 001	tctuticorin@gmail.com	0461-2323384	09843436532	--
Textiles Committee	Shri. A. R. Dhongadi, QAO	744, WHC Road, Dharampeth, NAGPUR - 440 010	ngr.tc@nic.in	0712-2561564	08097817448	--
Textiles Committee	Shri. BrijeshTiwari, Assistant Director	39, Community Centre, East of Kailash, NEW DELHI 110 065	ndl2.tc@nic.in	011-26483476	09643770710	011- 26483476
Textiles Committee	Shri. Pankaj Malik, Joint Director	40, Community Centre, 2 nd Floor, Naraina Industrial Area Phase I,	ndl1.tc@nic.in , tcnaraina@gmail.com	011-25896150 011-25791380	09999915677	011- 25893241

Name of organization	Focal point name	Address	Official email ID	Direct landline number	Mobile No	Fax number
		NEW DELHI - 110 028				
Textiles Committee	Shri. S. C. Goyal, Assistant Director	SCF-32, 1 st Floor, Sector-11, HUDA PANIPAT - 132 103	pnpc@nic.in	0180-2668324 0180-2668325	09971687828	--
Textiles Committee	Shri. T. Ravipraveen, Assistant Director	II Floor, S.K Complex 54/598 Trichi Main Road, Gugai SALEM - 636 006.	salem.tc@nic.in tcsale07@gmail.com	0427-2467740	08903753508	--
Textiles Committee	Shri. Q.A. Somani, QAO	162/11 Railway Lines, SOLAPUR - 413 001.	slpr.tc@nic.in	0217-2312698	09987465557	0217- 2312698
Textiles Committee	Shri. Gagandeep, QAO	2-A, ReshamBhavan, LalDarwaja, SURAT - 395 003	surat.tc@nic.in	0261-2423167	09540951631	--
Textiles Committee	Shri. R. Chandran, Assistant Director	8 & 9, Thiru Vi. Kaa. Nagar, 1 st Street, College Road, TIRUPUR - 641 602	tpr.tc@nic.in tctirupur@gmail.com	0421-2202500, 0421-2201402 0421-2237935	09443512720	0421- 2202500
Textiles Committee	Shri. Brijesh Kumar Shukla, QAO	52, Patel Nagar, 1 st floor Mint House, Nadesar, VARANASI - 221 002	var.tc@nic.in	0542-2500616	09453628568	0542- 2500616
Visakhapatnam Special Economic Zone	T. G. K. Jagannadham, Deputy Development Commissioner	Deputy Development Commissioner, Visakhapatnam Special Economic Zone, Sub-office, 5th floor, ParisramaBhavan, opp. Babukhan Estates Building, BasheerBagh, Hyderabad, Telangana State ó 500004	ddc.vsez-ap@gov.in	040-23296231	+91 8130602660	040- 23230208
MEPZ SEZ	Shri N. Rajalingam, Assistant Development Commissioner	O/O. Development Commissioner, MEPZ-SEZ, Admn. Block, G.S.T. Road, Tambaram, Chennai - 600 045.	adc9@mepz.gov.in	(044) 22626569	9444220571	(044) 22628218
MEPZ SEZ	Smt. Usha Ramesh, Assistant. Development Commissioner	O/O. Development Commissioner, MEPZ-SEZ, Admn.Block, G.S.T. Road, Tambaram, Chennai - 600	adc7@mepz.gov.in	(044) 22626567	9841210431	(044) 22628218

Name of organization	Focal point name	Address	Official email ID	Direct landline number	Mobile No	Fax number
		045				

Application to become a registered exporter

[For the purpose of schemes of generalized tariff preferences of the European Union, Norway, Switzerland and Turkey(1)]

1.Exporter's Name full address country and EORI* or TIN* (*for India it is IEC)
2.Contact details including telephone and fax number where available as well as e-mail address:
3.Specify whether the main activity is producing or trading
4.Indicative description of goods which qualify for preferential treatment, including indicative list of Harmonised System headings (or chapters where goods traded fall within more than 20 Harmonised System headings
5.Undertakings to be given by an exporter The undersigned hereby <ul style="list-style-type: none"> - Declares that the above details are correct. - Certifies that no previous registration has been revoked, conversely, certifies that the situation which led to any such revocation has been remedied. - Undertakes to make out statements on origin only for goods which qualify for preferential treatment and comply with the origin rules specified for those goods in the Generalised System of Preferences. - Undertakes to maintain appropriate commercial accounting records for production/supply of goods qualifying for preferential treatment and to keep them for at least three years from the end of the calendar year in which the statement on origin was made out. - Undertakes to immediately notify the competent authority of changes as they arise to his registration data since acquiring the number of registered exporter - Undertakes to cooperate with the competent authority - Undertakes to accept any checks on the accuracy of his statements on origin, including verification of accounting records and visits to his premises by the European Commission or

Member States authorities, as well as the authorities of Norway, Switzerland and Turkey (applicable only to exporters in beneficiary countries)

- Undertakes to request his removal from the system, should he no longer meet the conditions for exporting any goods under the scheme
- Undertakes to request his removal from the system, should he no longer intend to export such goods under the scheme

Place date, signature of authorized signatory, name and job title

6. Prior specific and informed consent of exporter to the publication of his data on the public website

The undersigned is hereby informed that the information supplied in this application may be disclosed to the public via the public website.

The undersigned accepts the publication and disclosure of this information via the public website.

The undersigned may withdraw his consent to the publication of this information via the public website by sending a request to the competent authorities responsible for the registration.

7. Box for official use by competent authority

The applicant is registered under the following number:

Registration Number:

Date of Registration:

Date from which the registration is valid:

Signature and stamp

Information notice

Concerning the protection and processing of personal data incorporated in the system

1. Where the European Commission processes personal data contained in this application to become a registered exporter, Regulation (EC) No. 45/2001 of the European Parliament and of the Council on the protection of individuals with regard to the processing of personal data by the Union institutions and bodies and on the free movement of such data will apply. Where the competent authorities of beneficiary country or a third country implementing Directive 95/46/EC process personal data contained in this application to become a registered exporter the relevant national provisions of the aforementioned Directive will apply.
2. Personal data in respect of the application to become a registered exporter are processed for the purpose of EU GSP rules of origin as defined in the relevant EU legislation. The said legislation providing for EU GSP rules of origin constitutes the legal basis for processing personal data in respect of the application to become a registered exporter.

3. The competent authority in a country where the application has been submitted is the controller with respect to processing of the data in the REX system. The list of competent authority/customs departments is published on the website of the Commission.
4. Access to all data of this application is granted through a user ID/password to users in the Commission, the competent authorities of beneficiary countries and the customs authorities in the Member States, Norway, Switzerland and Turkey.
5. The data of a revoked registration shall be kept by the competent authorities of the beneficiary country and the customs authorities of Member States in the REX system for 10 calendar years. This period shall run from the end of the year in which the revocation of a registration has taken place.
6. The data subject has a right of access to the data relating to him that will be processed through the REX system and where appropriate, the right to rectify erase or block data in accordance with Regulation (EC) No. 45/2001 or the national laws implementing Directive 95/46/EC. Any requests for right of access, rectification erasure or blocking shall be submitted to and processed by the competent authorities of beneficiary countries and the customs authorities of Member States responsible for the registration, as appropriate. Where the registered exporter has submitted a request for the exercise of that right to the Commission, the Commission shall forward such requests to the competent authorities of the beneficiary country or the customs authorities of Member States concerned, respectively, if the registered exporter failed to obtain his rights from the controller of data the registered exporter shall submit such request to the Commission acting as controller. The Commission shall have the right to rectify, erase or block the data.
7. Complaints can be addressed to the relevant national data protection authority. The contact details of the national data protection authorities are available on the website of the European Commission, Directorate General for Justice:
(http://ec.europa.eu/justice/data-protection/bodies/authorities/eu//index_en.htm#h2-1).
8. Where the complaint concerns processing of data by the European Commission, it should be addressed to the European Data Protection supervisor (EDPS):
(<http://www.edps.europa.eu/EDPSWEB/>)

⁽¹⁾ The present application form is common to the GSP schemes of four entities, the Union (EU), Norway, Switzerland and Turkey (the entities). Please note, however, that the respective GSP schemes of these entities may differ in terms of country and product coverage. Consequently a given registration will only be effective for the purpose of exports under the GSP scheme(s) that consider(s) your country as a beneficiary country.

⁽²⁾ The indication of EORI number is mandatory for EU exporters and re-consignors. For exporters in beneficiary countries, Norway, Switzerland and Turkey, the indication of TIN is mandatory.

STATEMENT ON ORIGIN

To be made out on any commercial documents showing the name and full address of the exporter and consignee as well as a description of the products and the date of issue ⁽¹⁾

The exporter í (Number of Registered Exporter (₂)(₃)(⁴) of the products covered by this document declares that, except where otherwise clearly indicated, these products are of . Preferential origin ⁽⁵⁾ according to rules of origin of the Generalised System of Preferences of the European Union and that the origin of the Generalised System of Preferences of the European Union and that the origin criterion met is í í ⁽⁶⁾.

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- (1) Where the statement on origin replaces another statement in accordance with Article 97d(2) and (3), the replacement statement on origin shall bear the mention "Replacement statement". The replacement shall also indicate the date of issue of the initial statement and all other necessary data according to Article 97d(6).
 - (2) Where the statement on origin replaces another statement in accordance with subparagraph 1 of Article 97d(2) and paragraph (3) of Article 97d, the re-consignor of the goods making out such a statement shall indicate his name and full address followed by his number of registered exporter.
 - (3) Where the statement on origin replaces another statement in accordance with subparagraph 2 of Article 97d(2), the re-consignor of the goods making out such a statement shall indicate his name and full address followed by the mention (English version) "acting on the basis of the statement on origin made out by [name and complete address of the exporter in the beneficiary country] registered under the following number [Number of Registered Exporter of the exporter in the beneficiary country]".
 - (4) Where the statement on origin replaces another statement in accordance with Article 97d(2), the re-consignor of the goods shall indicate the number of registered exporter only if the value of originating products in the initial consignment exceeds EUR 6 000.
 - (5) Country of origin of products to be indicated. When the statement on origin relates, in whole or in part, to products originating in Ceuta and Melilla within the meaning of Article 97j, the exporter must clearly indicate them in the document on which the statement is made out by means of the symbol "XC/XL".
 - (6) Products wholly obtained: enter the letter "P", Products sufficiently worked or processed: enter the letter "W" followed by a heading of the Harmonised System (example "W9618").
Where appropriate the above mention shall be replaced with one of the following indications:
 - (a) In the case of bilateral cumulation: "EU cumulation".
 - (b) In the case of cumulation with Norway, Switzerland or Turkey: "Norway cumulation", "Switzerland cumulation" or "Turkey cumulation".
 - (c) In the case of regional cumulation: "regional cumulation".
 - (d) In the case of extended cumulation: "extend cumulation with country x".